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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 115/2017 In CA(CAA) No. 21/NCLT/AHM/2017

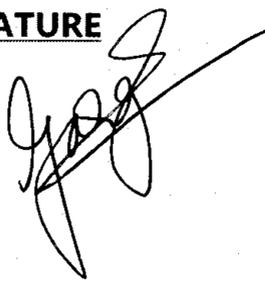
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.05.2017**

Name of the Company: Shaswat Nirman Pvt Ltd
Indraprashtha Supermart Pvt Ltd (Joint Application)

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	GARGI R. VYAS	ADVOCATE	APPLICANT/ PETITIONER	
2.				

ORDER

Learned Advocate Ms. Gargi Vyas present for Applicant.

Heard learned Counsel for Applicant.

Perused the application and main petition and its Annexures.

It appears that due to accidental slip there is a mistake in arranging annexures enclosing with petition. The annexure described in the Memo of the Application are not tallying. It appears that it is only a bona fide mistake which is not going to result in alteration of pleadings or reliefs prayed.

This Tribunal is empowered to amend the pleadings under Rule 155 of NCLT Rules, 2016 in order to determine the real question. Application is disposed of accordingly.

Hence Applicant is allowed to correct the Annexure numbers and rearrange them in order as described in Memo within one week.

List the matter on 25.05.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 18th day of May, 2017.